

MR. DEPUTY SPEAKER: I have not given you permission to lay it on the Table.

*(Interruptions)*

MR. DEPUTY SPEAKER: I have not given permission to place it on the Table. All of you sit down. Now, I have called Mr. Vajpayee to make his submission.

*(Interruptions)*

SHRI H. K. L. BHAGAT: Sir, I have given a Calling Attention Notice on an urgent matter. Sir, it is the greatest scandal of the century in which Rs. 86 crores worth of gold have been swindled. The entire Janata Government was responsible for it. A news item has appeared in the press that the report of the Puri Commission is to be shelved. We will not allow this matter to be suppressed. We have given a Calling Attention Notice for this. It is necessary the C.B.I. should go into this matter. I want to know what has happened to my Calling Attention notice on this important matter.

*(Interruptions)*

MR. DEPUTY SPEAKER: I have received notices of questions of Privilege on several subjects from Sarvashri Harikesh Bahadur, Bapusaheb Parulekar, Jaipal Singh Kashyap, Somnath Chatterjee, Ram Vilas Paswan, K. P. Unnikrishnan, Niren Ghosh, Madhu Dandavate, and Ajit Kumar Mehta.

All these notices are under consideration of the Speaker.

*(Interruptions)*

MR. DEPUTY SPEAKER: Now I go to the next item.

12.16 hrs.

(PAPERS LAID ON THE TABLE)

STATEMENTS SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS DURING SIXTH LOK SABHA AND SEVENTH LOK SABHA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH: on behalf of Shri Bhisma Narain Singh I beg to lay on the Table a copy of the following statements (Hindi and English version) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- |                           |         |
|---------------------------|---------|
| (i) Statement No XXIII)   | Sixth   |
| Second Session, 1977)     | Lok     |
| (ii) Statement No. XXI-)  | Sabha   |
| Seventh Session, 1979)    |         |
| (iii) Statement No IX- )  | Seventh |
| Second Session, 1980)     | Lok     |
| (iv) Statement No. XIII-) | Sabha   |
| Third Session, 1980)      |         |
| (v) Statement No. VI- )   |         |
| Fourth Session, 1980)     |         |
| (vi) Statement No. V-)    |         |
| Fifth Session, 1981)      |         |

[Placed in library see No. 28-2-81]

ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH NEW DELHI FOR 1979-80 AND A STATEMENT FOR DELAY

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY) : On behalf of Rao Birendra Singh I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English version) of the Indian Council of Agricultural Research, New Delhi, for the year 1979-80—Part II (Administration and Finance):

(2) A statement (Hindi and English version) showing reasons for delay in laying the above Report. [Placed in Library See No. Lt—2813/81].

### Notification under Central Excise Rules 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) : I beg to lay on the Table a copy of Notification No. G.S.R. 804 (Hindi and English versions) published in Gazette of India dated the 29th August, 1981 together with an explanatory memorandum exempting alkyd and maleic resins including fumeric resins whether or not modified (but excluding moulding powder or compounds in any form) from excise duty and defining the varieties of resins, issued under the Central Excise Rules, 1944. [Placed in Library. See no. LT-2814/83].

### Vegetable Oil Products Control (Amendment) 1981

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY) : I beg to lay on the Table a copy of the Vegetable Oil Products Control (Amendment) order 1981 (Hindi and English versions) published in Notification No. G.S.R. 463(E) in Gazette of India, dated the 31st July, 1981 together with a corrigendum thereto published in Notification No. G.S.R. 502(E) in Gazette of India dated the 1st September, 1981, under sub-section (6) of Sec. 30 of the Essential Commodities Act, 1955. [Placed in Library. See No. 2815/81].

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I am sorry, all sides may accuse me, we have now gone to the next item.

(Interruptions)

12.18 hrs.

### BEEDI WORKERS WELFARE CESS (AMENDMENT) BILL\*\*\*

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : on behalf of Shri Narain Dutt Tiwari I beg to move for leave to introduce a Bill to amend the Beedi Workers Welfare Cess Act, 1976.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Beedi Workers Welfare Cess Act, 1976.”

*The Motion as adopted.*

SHRIMATI RAM DULARI SINHA: I introduce† the Bill.

MR. DEPUTY-SPEAKER: Now Matters under 377. Shri Chintamani Panigrahi.

SHRI CHINTAMAMI PANIGRAHI (BHUBANESHWAR) : A private business concern of Orissa.

(Interruptions)

श्री रणवीर सिंह (केसर गंज) :  
उपाध्यक्ष महोदय पिछले ईद के पवित्र . . . .

MR. DEPUTY SPEAKER: Mr. Daulat Ram Saran.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: No I have gone to the next. These will not be recorded.

(Interruptions)\*\*

\*\*Not Recorded.

\*\*\*Published in Gazette of India Extraordinary, Part II, Section 2. dated 14-9-1981.

†Introduced with the recommendation of the President.